

1	2
Junagarh	43.8
Kachchh	42.0
Kheda	56.0
Mahesana	43.1
Narmada	61.1
Navsari	37.5
Panch Mahasl	54.1
Patan	45.4
Porbandar	39.5
Rajkot	38.5
Sabar Kantha	51.9
Surat	38.3
Surendranagar	47.6
The Dangs	64.6
Vadodara	51.0
Valsad	54.5

Rehabilitation Action Plan for Girls in Juvenile Homes

2473. SHRI BHARATSINH PRABHATSINH PARMAR :

SHRI PARSHOTTAM KHODABHAI RUPALA :

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state :

(a) the rehabilitation action plan that has been taken by the Ministry especially for girls who are released from juvenile home as our society is not accepting them very easily and they are facing greater difficulties to join in main stream of our society;

(b) whether Ministry issues or in process to issue any advisory to all State Governments in this regard; and

(c) whether Ministry has conducted any survey on this important social subject?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH) : (a) Section 44 of the Juvenile

Justice (Care and Protection of Children) Act, 2000 mandates the State Governments/UT Administrations to have 'after care programmes' for taking care of children, including girls, for a period of three years, after they leave Observation/Special Homes on achieving adulthood, to enable them to lead an honest, industrious and useful life. The Government, in the Ministry of Women and Child Development is implementing a Centrally Sponsored Scheme, namely Integrated Child Protection Scheme (ICPS), under which financial assistance is provided to State Governments/UT Administrations for, *inter-alia*, after care services for such children including girls, to help sustain them during the transition from institution to independent life. The services include housing facilities, vocational training, help to gain employment, counseling and stipend etc.

(b) The Ministry of Women and Child Development has formulated Guidelines for the Aftercare component under ICPS, which have been circulated to the State Governments/UT Administrations for implementation.

(c) No, Sir.

Nutritional Status of Children in the Country

2474. SHRI SABIR ALI : Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state :

(a) whether it is a fact that one survey has recently exposed the nutritional status of children in India according to which 40 percent of under 5 years kids are found malnourished;

(b) if so, the details of the survey conducted and what curative steps are proposed to be taken in the matter; and

(c) the status of the prestigious Integrated Child Development Services (ICDS) along with the steps proposed to be taken to make the ICDS more purposeful?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH) : (a) and (b) As per National Family Health Survey-3 (2005-06), 42.5% children under 5 years are underweight in the country.

One of the surveys, the HUNGaMA Survey, 2011 conducted in 112 districts in 9 States with 100 focus districts from 6 States (Bihar, Jharkhand, Madhya Pradesh, Orissa, Rajasthan and Uttar Pradesh), indicates that the prevalence of underweight children below 5 years has declined from 53 per cent (DLHS, 2004) to 42 per cent, representing a 20.3 per cent decrease over a 7 year period. Some of the other findings were that mothers' education level impacts children's nutrition, 51 per cent mothers did not give colostrum to the new-born soon after birth, hand washing with soap is not a common practice, Anganwadi centres are present in 96 per cent of the villages in the 100 focus districts.